

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P. 1044/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT  
MEMBER (J)

SH. RAVIKUMAR DURAISAMY  
Member (T))


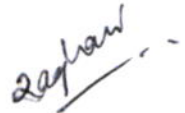
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.07.2017

NAME OF THE PARTIES: Tecpro System Ltd.

V/s.

Reliance Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Dhishan Kukreja	Advocate for Respondent	
2.	Raghavi Sharma	Advocate for Respondent	

**ORDER**

**CP 1044/I&BC/NCLT/MB/MAH/2017**

1. None appeared from the side of the Petitioner.
2. From the last occasion on 04.07.2017, none was present from the side of the Petitioner.
3. Inadvertently it was noted that the Learned Counsel of the Petitioner was present; that recording is rectified.
4. From the side of the Respondent certain objection has been raised on the "maintainability" of the Petition in question. Directed to file submissions challenging the "maintainability" as well as objecting the debt amount on merits. Time is granted.
5. The Respondent is also asked to intimate the next date of hearing to the Petitioner.
6. Adjourned to **12<sup>th</sup> September, 2017.**

Sd/-

**RAVIKUMAR DURAISAMY**  
Member (Technical)  
Date : 28.07.2017

Sd/-

**M.K. SHRAWAT**  
Member (Judicial)